

ITEM NO.25                      Court 3 (Video Conferencing)                      SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12766/2020

(Arising out of impugned final judgment and order dated 16-10-2020 in LPA No. 78/2020 passed by the High Court Of Jammu&kashmir At Srinagar)

M/S GALAXY TRANSPORT AGENCIES, CONTRACTORS,  
TRADERS, TRANSPORTS AND SUPPLIERS

Petitioner(s)

VERSUS

M/S NEW J.K. ROADWAYS, FLEET OWNERS AND  
TRANSPORT CONTRACTORS & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.109588/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.109589/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 15-12-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA  
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)      Mr. Rana Mukherjee, Sr. Adv.  
                                 Mr. Adeel Ahmed, AOR  
                                 Ms. Kanika Sharma, Adv.

For Respondent(s)    Mr. Altaf H. Naik, Sr. Adv.  
                                 Mr. Atif Suhrawardy, Adv.  
                                 Mr. Syed Mehdi Imam, Adv.  
                                 Mr. Yagyawalkya Singh, Adv.  
  
                                 Ms. Shashi Juneja, Adv.  
                                 Mr. Satish Pandey, AOR

UPON hearing the counsel the Court made the following  
O R D E R

On an oral prayer made by Mr. Rana Mukherjee, learned senior counsel, Respondent No. 3 is deleted from the array of parties.

Heard the learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(JAYANT KUMAR ARORA)  
COURT MASTER

(NISHA TRIPATHI)  
BRANCH OFFICER